

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 303**  
**745/252/ND/2019**

**IN THE MATTER OF:**

M/s Ritu Jains & Anr.

.... Petitioner/Applicant

Vs.

ROC Delhi& Haryana

.... Respondent

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 03.06.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Rajat Gupta, Adv.

For the RD :

**ORDER**

Ld. Counsel appearing for the Applicant seeks further time to comply with the order dated 04.09.2023. One week time granted.

List the matter **on 12.08.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay